



**The Uttar Pradesh Unauthorised Medical Educational Institutions
(Prevention) (Amendment) Act, 1975**

Act 37 of 1975

Keyword(s):

Medical College, Unauthorised Institutions, Admission, Recognised Medical College

Amendment appended: 26 of 1982

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THE UTTAR PRADESH UNAUTHORISED MEDICAL EDUCATIONAL INSTITUTIONS (PREVENTION) (AMENDMENT) ACT, 1975*

[U. P. ACT NO. 37 OF 1975]

[†Authoritative English Text of the Uttar Pradesh Apradhikrit Chikitsa Shikshan Sanstha (Niwaran) (Sanshodhan) Adhiniyam, 1975.]

AN
ACT

to amend the Uttar Pradesh Unauthorised Medical Educational Institutions (Prevention) Act, 1973.

IT IS HEREBY enacted in the Twenty-fifth Year of the Republic of India as follows :—

1. This Act may be called the Uttar Pradesh Unauthorised Medical Educational Institutions (Prevention) (Amendment) Act, 1975. Short title.

2. In section 3 of the Uttar Pradesh Unauthorised Medical Educational Institutions (Prevention) Act, 1973, in sub-section (1), for clause (b), the following clause shall be and be deemed always to have been substituted, namely :— Amendment of section 3 of U. P. Act no. 5 of 1973.

“(b) arrangements shall be made for coaching students admitted as aforesaid for preparing them to appear at a special test for admission to the recognised medical colleges of the State, and the expenditure incurred on such coaching and holding the test shall be deducted from the moneys referred to in clause (a), and any student may on or before March 31, 1976 apply to the Director for refund of the balance of the sum paid by him, and the Director may refund such proportion thereof as may be available *pro rata* for him out of the unspent amount ;”

†(For Statement of Objects and Reasons, please see *Uttar Pradesh Gazette Extraordinary*, dated July 30, 1975.)

(Passed in Hindi by the Uttar Pradesh Legislative Council on July 30, 1975 and by the Uttar Pradesh Legislative Assembly on August 4, 1975.)

(Received the Assent of the Governor on August 13, 1975 under Article 200 of the Constitution of India and was published in the *Uttar Pradesh Gazette Extraordinary*, dated August 22, 1975).

PRICE 5 PAISE

Dated Lucknow, September 22, 1982

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Apradhikrit Chikitsa Shikshan Sanstha (Niwaran) (Sanshodhan) Adhiniyam, 1982 (Uttar Pradesh Adhiniyam Sankhya 26 of 1982), as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 15, 1982:

THE UTTAR PRADESH UNAUTHORISED MEDICAL EDUCATIONAL INSTITUTIONS (PREVENTION) (AMENDMENT) ACT, 1982

[U. P. ACT NO. 26 OF 1982]

(As passed by the Uttar Pradesh Legislature)

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ACT

further to amend the Uttar Pradesh Unauthorised Medical Educational Institutions (Prevention) Act, 1973.

IT IS HEREBY enacted in the Thirty-third Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Uttar Pradesh Unauthorised Medical Educational Institutions (Prevention) (Amendment) Act, 1982.

Amendment of section 3 of U.P. Act no. 5 of 1973.

2. In section 3 of the Uttar Pradesh Unauthorised Medical Educational Institutions (Prevention) Act, 1973, in sub-section (1),—

(a) in clause (b), for the word and figures "March 31, 1976" the word and figures "March 31, 1982" shall be substituted ;

(b) for clause (c), the following clause shall be substituted, namely:—

"(c) the Director shall dispose of the property and assets (other than cash) and convert the same into cash for being distributed *pro-rata* among the said students after discharging the outstanding liabilities, if any, of the person, incurred in connection with the opening, organising or running such institution before November 24, 1972 and defraying the expenses incurred in taking such steps."

By order,

G. B. SINGH,

Sachiv.